

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

IA(I.B.C)/1545 [CH]2024
In

CP (IB) No. 283/Chd/Pb/2021
(Admitted)

IN THE MATTER OF:

Kalpana Bedi

...

Petitioner

Under Section: 94, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 22.07.2024

CORAM:

SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the RP : Ms. Divya Sharma, Advocate

For the Creditor- Indian Bank : Mr. DP Garg, Advocate

ORDER

IA(I.B.C)/1545 [CH]2024

The present application has been filed under Rule 11 of NCLT Rules, 2016 for placing on record the minutes of the COC meeting. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/1545 [CH]2024 is allowed and disposed of accordingly with a direction to tag the same with the main petition for reference purpose.

CP (IB) No. 283/Chd/Pb/2021

A date is requested by learned counsel for the Creditor-Indian Bank that he wants to file a short-written submissions in the present petition. Let the same be filed within 10 days with a copy in advance to the counsel

opposite. Learned counsel for the RP is directed to file short written submissions within two weeks with a copy in advance to the counsel opposite.

List the matter on 22.08.2024.

Sd/-

(ASHISH VERMA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)